FORM B

PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **ADITYAMAN ENTERPRISES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Adityaman Enterprises Private Limited
2.	Date of incorporation of corporate debtor	29/11/2022
3.	Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 2013 registered with Registrar of Companies, Maharashtra (Pune)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50500PN2022PTC216517
5.	Address of the registered office and principal office (if any) of corporate debtor	C/O Minakshi Kamble, H No.4 A/P-Mhaisal Tal-Miraj, Sangli, Maharashtra, India, 416409
6.	Date of closure of Insolvency Resolution Process	**2nd September, 2025.**
7.	Liquidation commencement date of corporate debtor	**24th September, 2025**
8.	Name and registration number of the insolvency professional acting as liquidator	**Vivek Murlidhar Dabhade** IBBI Registration No. IBBI/IPA-001/IP-P00166/2017-2018/10570.
9.	Address and e-mail of the liquidator, as registered with the Board	Flat No.27, Rosewood-A, Riddhi Siddhi Paradise, Dhayari, Pune- 411 041, Maharashtra. Email: ipvivekdabhade@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No.27, Rosewood-A, Riddhi Siddhi Paradise, Dhayari, Pune- 411 041, Maharashtra. Email: adityamancirp@gmail.com
11.	Last date for submission of claims	**30th October, 2025**

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Adityaman Enterprises Private Limited** on **24/09/2025.**

The stakeholders of **Adityaman Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before **30/10/2025**, to the liquidator at the address mentioned against item No.10**.**

The financial creditors shall submit their claims with proof by electronic means only**.** All other creditors may submit the claims with the proof in person, by post or by electronic means**.**

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution

Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Sd/-
Vivek Muralidhar Dabhade
Liquidator
For Adityaman Enterprises Private Limited
IBBI/IPA-001/IP-P00306/2017-18/10570
AFA Valid up to – 31.12.2025
Date: - 09.10.2025
Place: - Pune

आधी कोल्हापूर रस्त्यावरील खोकीधारकांचे पुनर्वसन करा

गणेश कोडते : रुंदीकरणास सहकार्य करण्याची ग्वाही; उपायुक्तांना निवेदन

केसरी वृत्तसेवा

सांगली : कोल्हापूर रस्त्याच्या रुंदीकरणाचे काम सुरू करण्यात आले आहे. या कामात अडथळा ठरणारी खोकी काढण्याचा महापालिका प्रयत्न करत आहे, मात्र ही सर्व खोकी परवानाधारक आहेत. त्यांचे याच रस्त्यावर कडेला बांधण्यात येणाऱ्या गटारीवर स्लॅब टाकून तिथेच पुनवर्सन करावे. हा रस्ता रुंदीकरणास पूर्ण सहकार्य करणार असल्याची ग्वाही गणेश मार्केट व्यापारी संघटनेचे अध्यक्ष गणेश कोडते यांनी दिली.

अध्यक्ष कोडते यांच्या नेतृत्वाखाली कोल्हापूर रोडवरील खोकीधारकांनी अतिरिक्त आयुक्त राहुल राकडे व उपायुक्त स्मृती पाटील यांना निवेदन दिले. त्यात म्हटले आहे, कोल्हापूर रोडचे रुंदीकरणाचे काम चालू आहे. यासाठी रस्त्याकडेला असलेल्या खोक्यांची अतिक्रमणे काढण्यात येणार असल्याचे समजते. त्यामुळे संबंधित खोकीधारकात भीतीचे वातावरण आहे. ही खोकी महापालिकेची रितसर परवानाधारक आहेत. या खोक्यांचे कोल्हापूर रोड, एस. टी. स्टॅण्ड व कुस्ती आखाडा येथे पुनर्वसन करण्याचा ठराव महापालिकेने २००४ झाली महासभेत केला आहे. २००८ मध्ये या खोकीधारकांनी पुनर्वसनासाठी प्रत्येकी ३७ हजार ५०० रुपये भरले आहेत, मात्र अद्याप त्यांचे पुनर्वसन पालिकेने केलेले नाहीत. त्यामुळे या खोक्यांचे तातडीने पुनर्वसन करावे.

कोल्हापूर रस्ता रुंदीकरणास आमचा विरोध नाही. या रस्त्याच्या कडेला मोठी गटार बांधण्यात येणार आहे. या गटारीवरच स्लॅब टाकून त्यावर कोल्हापूर रोड व कुस्ती आखाड्याजवळीत अधिकृत खोक्यांचे पुनर्वसन करावे. अशा प्रकारे गटारीवर झुलेलाल चौकातील रस्त्याकडेला यापूर्वी महापालिकेने खोक्यांचे पुनर्वसन केले आहे. त्याच धर्तीवर कोल्हापूर रोडवरील खोकीधारकांना न्याय द्यावा, अशी मागणी निवेदनात केली आहे. निवेदनावर संघटनेचे अध्यक्ष कोडते यांच्यासह प्रविण कांबळे, निशांत कुरणे, किसन जाधव, कविता पट्टण, उज्ज्वला संकपाळ, सोहम गोंधळे, हौसाबाई मगदूम, अमोल पाटील, हेमंत कोळी, इनुस जमादार, साबिर हाखीमल यांच्यासह अन्य खोकीधारकांच्या सह्या आहेत.

सांगली : महापालिकेच्या उपायुक्त स्मृती पाटील यांना निवेदन देताना गणेश कोडते यांच्यासह खोकीधारक.

गटर, पाईपलाईनला खोक्यांचा अडथळा नाही

गणेश कोडते म्हणाले, कोल्हापूर रोड, कुस्ती आखाडा येथील खोकीधारक गेली पंधरा वर्षे पुनर्वसनाच्या प्रतीक्षेत आहेत. त्यांनी यासाठी रितसर महापालिकेकडून एनओसी घेत २००८ मध्ये पैसेही भरले आहेत. त्यांचे तातडीने पुनर्वसन झाले पाहिजे. या खोक्यांच्या मागे रस्त्याची २० फूट जागा रिकामी आहे. तेथे गटर व पाईपलाईनचे काम करण्यात ही खोकी अडथळा ठरत नाहीत. त्यामुळे हे काम आधी पालिकेने करावे, त्यांनतर गटारीवर पुनवर्सन करून खोकी हटवावीत. दिवाळी सारखा मोठा सण तोंडावर आहे, त्यामुळे कारवाईस आमचा विरोध आहे.

हॉस्पिटल कर्मचाऱ्यावर खुनीहल्ला करणाऱ्यास तत्काळ अटक करा

पलूस तालुका डॉक्टर्स असोसिएशनची मागणी

केसरी वृत्तसेवा

पलूस : डॉ. पवार हॉस्पिटलमधील स्टाफला बरगड्या मोडेपर्यंत मारहाण करून खुनीहल्ला करण्यात आला आहे. त्याच्या निषेधार्थ काल सकाळी ११ वाजता पलूस तालुका डॉक्टर्स असोसिएशनतर्फे पलूस पोलीस ठाण्यावर मोर्चा काढण्यात आला. आरोपीस तत्काळ अटक करा, या मागणीचे निवेदन सर्व डॉक्टर्स व कर्मचारी संघटना यांच्यातर्फे देण्यात आले.

दि. ८ ऑक्टोबर रोजी सकाळी ११ च्या सुमारास रस्त्यावर पार्किंग करू नका, रस्त्यावर पार्किंग केले तर संबंधित शेतकरी त्रास देतात म्हणून समजावून सांगायला गेलेला स्टाफ विकास कांबळे याला पवन गुजले नामक गुंड प्रवृत्तीच्या नातेवाईकाने अरेरावी करून, लाथा-बुक्क्यांनी मारहाण केली. मोठा दगड घेऊन डोक्यात घालण्याचा प्रयत्न करण्यात आला. कांबळे तिथे १० मिनिटे बेशुद्ध अवस्थेत पडले होते. या सर्व घटनेची सीसीटीव्ही कॅमेऱ्यात नोंद झाली आहे. एक्सरे व सिटी स्कॅनमध्ये डाव्या साईडच्या चार बरगड्या मोडल्याचे व फुफ्फुसात रक्तस्राव झाल्याचे निष्पन्न झाले आहे. त्यांच्यावर अतिदक्षता विभागात उपचार सुरू आहेत. या नातेवाईकावर एफआयआर नोंद झाली आहे. या घटनेची पोलीस केस करू नका म्हणून विविध लोकांकडून हॉस्पिटलवर दबाव टाकून डॉ. पवार हॉस्पिटलमध्ये गोंधळ निर्माण करण्याचा प्रयत्न करण्यात आला. पोलिसांनी वेळेवर हस्तक्षेप करून स्थिती नियंत्रणात ठेवली, अशी माहिती हॉस्पिटलचे प्रमुख डॉ. अमोल पवार यांनी दिली.

हॉस्पिटलच्या स्टाफना मारहाण करून खुनीहल्ला करणे हा २०१०च्या हॉस्पिटल प्रोटेक्शन ॲक्टनुसार अजामीनपात्र गुन्हा आहे. आरोपीस तात्काळ अटक करण्यात यावी या मागणीसाठी पलूस तालुका डॉक्टर्स असोसिएशन, पलूस आयएमए, निमा, हिंपा व डेंटल संघटनेतर्फे तसेच विविध सामाजिक संघटनांतर्फे पलूस पोलिसांना निवेदन देण्यात आले. यावेळी डॉ. श्रीकांत परमने, डॉ. प्रशांत देशमुख, डॉ. अनिल जाधव, डॉ. आशुतोष पाटील, डॉ. मनोजकुमार इंगलकर, डॉ. अमोल पवार, डॉ. पृथ्वीराज पाटील, डॉ. किरण पाटील, डॉ. बामणे, डॉ. सुनील मुळे, डॉ. उमेशकुमार पाटील, डॉ. चंद्रशेखर माने, डॉ. अजित राडे, डॉ. दीपक सूर्यवंशी, डॉ. संतोष देसाई, डॉ. खंबाळकर, डॉ. राहुल हाके, डॉ. साधना पवार, डॉ. माधुरी जाधव तसेच पलूसमधील सर्व हॉस्पिटलचे स्टाफ उपस्थित होते.

पलूस : पोलीस प्रशासनाला निवेदन सादर करताना पलूस तालुका डॉक्टर्स असोसिएशनचे पदाधिकारी.

'करवीर तालुका' पतसंस्थेतील अपहाराचा आकडा २४ कोटींवर

केसरी वृत्तसेवा

कोल्हापूर : करवीर तालुका पंचायत समिती कर्मचारी सहकारी पतसंस्थेतील अपहाराचा आकडा २४ कोटी ६९ लाख ५३ हजार रुपयांवर पोहोचला आहे. गुन्ह्याची व्याप्ती वाढल्याने पोलीस अधीक्षक योगेश कुमार यांनी हा तपास लक्ष्मीपुरी पोलीस ठाण्याकडून आर्थिक गुन्हे अन्वेषण शाखेकडे सोपवला. पतसंस्थेचे तत्कालीन पदाधिकारी, कर्मचारी आणि लेखापरीक्षकांवर गुन्हे दाखल केल्याची माहिती ठेवीदारांनी दिली.

करवीर तालुका पंचायत समिती कर्मचारी सहकारी पतसंस्थेत पदाधिकारी आणि कर्मचाऱ्यांनी संगनमताने १३ कोटी २८ लाखांचा अपहार केल्याचा गुन्हा लक्ष्मीपुरी पोलीस ठाण्यात दाखल झाला होता. जिल्हा उपनिबंधक सहकारी संस्था कार्यालयाकडून पतसंस्थेच्या कारभाराचे प्रभारी विशेष लेखापरीक्षक अनिल पैलवान यांनी फेर लेखापरीक्षण केले. त्यात फसवणुकीची व्याप्ती वाढल्याचे स्पष्ट झाले. ४४८ ठेवीदारांची २४ कोटी ६९ लाख ५३ हजार रुपयांची फसवणूक झाल्याचे लेखापरीक्षणात समोर आले. संस्थेतील तत्कालीन पदाधिकारी, संचालक मंडळ आणि लेखापरीक्षक अशा ३४ जणांवर याप्रकरणी गुन्हा दाखल झाला आहे.

जिल्हा बँकेची नोकर भरती प्रक्रिया नव्याने राबवण्याचे आदेश

आ. खोत : आयबीपीएस किंवा टीसीएसची निवड करण्याच्या सूचना

केसरी वृत्तसेवा

सदाभाऊ खोत

सांगली : सांगली जिल्हा मध्यवर्ती सहकारी बँकेत ५५९ पदांची नोकर भरती करण्यास सहकार आयुक्तांनी मान्यता दिली आहे. ही भरती प्रक्रिया पारदर्शीपणे व्हावी, सामान्य घरातील तरुणांना नोकरीची संधी मिळावी यासाठी सध्या सुरू असलेल्या प्रक्रियेला स्थगिती देण्याची मागणी मुख्यमंत्री देवेंद्र फडणवीस यांच्याकडे केली होती. त्यांनी ती मान्य केली आहे. सध्या सुरू असलेली नोकर भरतीची प्रक्रिया स्थगित करून ती नव्याने राबवावी तसेच आयबीपीएस व टीसीएस यापैकी एका कंपनीची भरती प्रक्रियेसाठी निवड करावी, अशी सूचना शासनाने केल्याची माहिती आ. सदाभाऊ खोत यांनी पत्रकार बैठकीत दिली. यावेळी भाजप नेते पृथ्वीराज पवार उपस्थित होते.

आ. खोत म्हणाले, सांगली जिल्हा मध्यवर्ती सहकारी बँकेत नोकर भरतीची प्रक्रिया सुरू आहे. यावर आम्ही आक्षेप घेतला आहे. या बँकेत पूर्वी झालेल्या नोकर भरतीची चौकशी सुरू आहे. असे असताना सहकार आयुक्तांनी नवीन नोकर भरतीस परवानगी दिलीच कशी? हा सवाल आहे. या भरती प्रक्रियेत मोठी आर्थिक तडजोड होण्याची शक्यता आहे. काही मुलांनी बँकेच्या संचालकांकडे याबाबत संपर्क साधला असताना त्यांना जागा फुल्ल झाल्या आहेत, असे सांगण्यात येत आहे. एका जागेसाठी लाखो रुपयांचा दर निघाला असल्याच्या तक्रारी आल्या आहेत. या अनुषंगाने मुख्यमंत्री फडणवीस यांच्याकडे आम्ही तक्रार केली होती. या भरती प्रक्रियेला स्थगिती द्यावी, आयबीपीएस किंवा टीसीएस कंपनीच्या माध्यमातूनच ही नोकर भरती व्हावी, अशी मागणी केली होती.

आ. खोत म्हणाले, मुख्यमंत्र्यांनी आमची मागणी मान्य केली आहे. मुख्यमंत्र्यांच्या आदेशानुसार शासनाच्या अवर सचिवांनी तसे आदेश सहकार आयुक्तांना दिले आहेत. सामान्य प्रशासन विभागाच्या २१ नोव्हेंबर २०२२ च्या निर्णयानुसार आयबीपीएस व टीसीएस कंपनीमार्फत ही भरती प्रक्रिया नव्याने राबवण्याची सूचना अवर सचिवांनी केल्याचे खोत यांनी सांगितले.

मागील कारभाराची निवृत्त न्यायाधीशांमार्फत चौकशी करा

आ. सदाभाऊ खोत म्हणाले, जिल्हा बँकेच्या मागील संचालक मंडळाच्या कारभाराची पहिल्यांदा चौकशी झाली तेव्हा ४४ प्रकरणांत अनियमितता आढळून आली. त्यानंतर पुन्हा बँकेची चौकशी झाल्यावर या प्रकरणात घट होऊन आता कलम ८८ अतंर्गत चौकशीत केवळ चारच प्रकरणे समाविष्ट केली आहेत. हा बँकेतील घोटाळा दडपण्याचा प्रकार आहे. दोषी संचालकांना पाठीशी घातले जात आहे. त्यामुळे या कारभाराची निवृत्त न्यायाधीश किंवा सहकार सचिव दर्जाच्या अधिकाऱ्यांकडून चौकशीची मागणी मुख्यमंत्र्यांकडे केली आहे.

ताज्या घडामोडींसाठी वाचा
Kesari E-Paper Portal
http://www.dailykesari.com
http://www.dailykesari.com/epapaer/

सोने | चांदी

	सोने	चांदी
सांगली	१,२३,३००	१,६५,५००

अंडी भाव

राष्ट्रीय अंडी समन्वय समिती (मिरज)
दि. १० ऑक्टोबर २०२५
५८० मुंबई (नेकरेट) - मिरज फाँड्री रेट
(किरकोळ ६५ रु. डझन)
ब्रॉयलर जिवंत पक्षी नंदा ग्रुप ११५ रुपये प्रतिकिलो

शेअर बाजार

सेन्सेक्स	:	८२,१७२.१०
निफ्टी	:	२५,१८१.८०
युएस डॉलर	:	८८.८०
युरो	:	१०३.०९

इस्लामपूर येथे विविध विकास कामांचा प्रारंभ

केसरी वृत्तसेवा

इस्लामपूर : माजी मंत्री आमदार जयंत पाटील यांच्याहस्ते उरूण इस्लामपूर शहरातील शिवनगर, किसाननगर आणि महादेवनगरात १ कोटी ३२ लाखाच्या विविध विकास कामांचा प्रारंभ करण्यात आला. उरूण इस्लामपूर शहरास गतवैभव मिळवून देण्यासाठी सर्वांनी प्रयत्न करायला हवेत, अशी भावना आ. पाटील यांनी याप्रसंगी व्यक्त केली.

राष्ट्रवादी काँग्रेस शरदचंद्र पवार पक्षाचे शहराध्यक्ष शहाजी पाटील, माजी नगराध्यक्ष आनंदराव मलगुंडे, सुभाषराव सुर्यवंशी, जिल्हा सरचिटणीस बाळासाहेब पाटील, माजी उपनगराध्यक्ष दादासाहेब पाटील, माजी नगरसेवक खंडेराव जाधव, शंकरराव चव्हाण, महिला शहराध्यक्षा पुष्पलता खरात, संदीप पाटील प्रामुख्याने उपस्थित होते.

शिवनगर येथे ९८ लाख रुपयांच्या ७ गटारी व रस्त्यांच्या कामांचा प्रारंभ करण्यात आला. याप्रसंगी माजी नगरसेविका कोमल बनसोडे, कौशल सूर्यगंध, सुधीर बनसोडे, संजय कांबळे, दिलीप शिवमोरे, प्रदीप थोरात, सुहास हांडे, सचिन हांडे, अन्सार हवलदार उपस्थित होते. किसाननगर, मोरेनगर येथे ३५ लाख रुपयांच्या आरसीसी गटार कामाचा प्रारंभ करण्यात आला. यावेळी शंकरराव पाटील, युवक कार्यकर्ते प्रवीण पाटील, बाळासाहेब कोळेकर, संदीप पाटील, शैलजा जाधव, मनिषा पेठकर, धनाजी देशमुख व नागरिक उपस्थित होते.

महादेवनगर येथे ९ लाख रुपयांच्या गटार कामाचा प्रारंभ करण्यात आला. महिला राष्ट्रवादीच्या जिल्हा प्रतिनिधी प्रतिभा पाटील, रूपाली पाटील, अभिजित कुर्लेकर, दत्तात्रय माने, संतोष जंगम, संदीप शिंदे, श्रीशैल चव्हाण, विलास राजमाने, उर्मिला पवार, भारती पाटील, दीपा पाटील, वैजंनता कुलकर्णी आदी उपस्थित होते.

इस्लामपूर : शिवनगर येथील विकासकामांच्या प्रारंभप्रसंगी आ. जयंत पाटील, शहाजी पाटील, खंडेराव जाधव आदी.

जाता-जाता

तुझा वाढत चाललेला गुन्ह्यांचा आलेख पाहता लवकरच तू लोकप्रतिनिधी होऊन समाजाची सेवा करणार, हे नक्की!

निधन वार्ता

कलाबाई सूर्यवंशी

कुपवाड : येथील कलाबाई शामराव सूर्यवंशी (वय ८५) यांचे निधन झाले. त्यांच्या पश्चात मुलगा, दोन मुली, सुना, नातवंडे असा परिवार आहे. रक्षाविसर्जन आज, शुक्रवार दि. १० रोजी संत रोहिदास समाज स्मशानभूमी कुपवाड येथे सकाळी ८.३० वाजता होणार आहे.

डोनेशनमुळे परदेशातील शिक्षणाकडे वाढतोय कल

आज भारतीय शिक्षण प्रणालीसमोर उभी ठाकलेली एक गंभीर समस्या म्हणजे डोनेशन संस्कृती. प्रतिष्ठित महाविद्यालये, व्यावसायिक कोर्सेस किंवा अगदी शाळांमध्येही प्रवेश मिळवण्यासाठी पालकांना लाखो रुपयांचे डोनेशन द्यावे लागते. अनेक ठिकाणी तर डोनेशनशिवाय प्रवेश घेणे अशक्यच वाटते. या गोष्टीचा सर्वाधिक फटका बसतो तो मध्यमवर्गीय व कष्टकरी कुटुंबांना.

भारतातील विद्यार्थी गुणवान, बुद्धिमान आणि मेहनती आहेत. मात्र गुणांपेक्षा पैसा व ओळख महत्त्वाची ठरते, तेव्हा त्यांच्या गुणवत्तेला न्याय मिळत नाही. प्रवेश प्रक्रियेत पारदर्शकतेचा अभाव आणि डोनेशनचे जाळे यामुळे विद्यार्थी निराश होतात. परिणामी, अनेक पालक आपल्या मुलांना परदेशात शिक्षणासाठी पाठवण्याचा निर्णय घेतात. आज अमेरिकेपासून ते कॅनडा, ऑस्ट्रेलिया, युरोप, अगदी आशियातील सिंगापूर, जपान अशा देशांत भारतीय विद्यार्थ्यांची संख्या झपाट्याने वाढत आहे.

यामागे दोन प्रमुख कारणे आहेत –

१. गुणवत्तेला प्राधान्य : परदेशी विद्यापीठांमध्ये प्रवेश देताना प्रामुख्याने विद्यार्थ्यांच्या शैक्षणिक कामगिरीला व कौशल्यांना महत्त्व दिले जाते.

२. संधी व सुविधा : संशोधन, प्रयोगशाळा, तांत्रिक साधने, प्राध्यापक यांचा दर्जा अधिक चांगला असतो.

या सर्व गोष्टींचा थेट परिणाम म्हणजे ब्रेन ड्रेन. भारतातील प्रतिभावान विद्यार्थी परदेशात शिक्षण घेऊन तिथेच नोकरी व नंतर स्थायिक होतात. देशाने तयार केलेला मौल्यवान बुद्धिवान वर्ग दुसऱ्या देशाच्या प्रगतीसाठी काम करतो. भारताच्या प्रगतीसाठी आवश्यक असलेले हेच विद्यार्थी परदेशी अर्थव्यवस्थेला बळकट करतात.

डोनेशन संस्कृतीमुळे फक्त आर्थिक ओझे वाढत नाही, तर सामाजिक असमानताही वाढते. श्रीमंत घरातील मुलांना पैशाच्या जोरावर प्रवेश मिळतो, तर खऱ्या अर्थाने पात्र विद्यार्थी मागे राहतो. काहीवेळा पालक कर्ज काढून डोनेशन देतात आणि पुढे त्या कर्जाच्या ओझ्याखाली दबून जातात. शिक्षण ही मूलभूत गरज असूनही ती फक्त श्रीमंतांची मक्तेदारी होते, हे दुर्दैवी आहे.

यावर उपाय काय?

* शासनाने कडक नियमावली करून डोनेशनवर नियंत्रण आणले पाहिजे.
* प्रवेश प्रक्रियेत पूर्ण पारदर्शकता आणणे आवश्यक आहे.
* सर्व स्तरांवर गुणवत्तेनुसार व समान संधी मिळावी यासाठी ठोस धोरण हवे
* शिक्षण हे व्यवसाय न मानता सामाजिक दायित्व आहे, ही जाणीव प्रत्येक शैक्षणिक संस्थेला व्हावी.

आज भारत देश 'ज्ञानभूमी' म्हणून ओळखला जातो. आपल्या देशाने जगाला नालंदा, तक्षशिला सारखी विद्यापीठे दिली होती, जिथे पैसा नव्हे तर ज्ञानाला सर्वोच्च स्थान होते. परंतु आज परिस्थिती याउलट झाली आहे. जर आपल्याला पुन्हा जागतिक दर्जाचे शैक्षणिक केंद्र व्हायचे असेल, तर डोनेशन संस्कृतीचा अंत करावा लागेल आणि प्रत्येक विद्यार्थ्याला त्याच्या कुवतीनुसार संधी द्यावी लागेल.

शिक्षणात समानता आली, तरच आपला देश खऱ्या अर्थाने प्रगत होईल; अन्यथा आजची प्रवृत्ती सुरू राहिल्यास भविष्यात आपलेच विद्यार्थी परदेशी जाऊन तिथल्या प्रगतीस हातभार लावतील आणि भारत मागे राहील. शासन, शिक्षण संस्था व समाज यांचा एकत्रित प्रयत्न झाल्यासच या समस्येवर उपाय होऊ शकेल. अन्यथा 'डोनेशन'ही जखम भविष्यात अधिक खोलवर जाईल.

– **वैभव खंडागळे,**
तासगाव.

भरधाव दुचाकीच्या धडकेत एक जखमी

केसरी वृत्तसेवा

सांगली : भरधाव वेगाने जाणाऱ्या दुचाकीने धडक दिल्याने झालेल्या अपघातात एकजण गंभीर जखमी झाला. ही घटना दि. २७ सप्टेंबर रोजी रात्री ११ च्या सुमारास विश्रामबाग चौक सर्कल आयलँडनजीक असणाऱ्या रस्त्याकडेला झाली. सचिन सुरेंद्र मिरजे (वय ४९, रा. वखारभाग, सांगली) असे जखमीचे नाव आहे. याबाबत विश्रामबाग पोलीस ठाण्यात नोंद करण्यात आली आहे.

घटनेची माहिती अशी, फिर्यादी सचिन मिरजे हे रात्रीच्या सुमारास विश्रामबाग चौकातून खालच्या रस्त्याच्या दिशेने निघाले होते. त्यावेळी मिरजेकडून सांगलीकडे जात असलेल्या दुचाकीने त्यांना जोरदार धडक दिली. यामध्ये ते गंभीर जखमी झाले. दुचाकीचालकाने घटनास्थळावरून पलायन केल्याने नागरिकांनी त्यांना तातडीने रुग्णालयात दाखल केले.

फॉर्म बी
जाहीर उद्घोषणा
(इंसोल्व्हन्सी अँड बँकरप्सी बोर्ड ऑफ इंडिया (परिसमापन प्रक्रिया) नियमावली २०१६ च्या नियम १२)
आदित्यमान एंटरप्रायझेस प्रायव्हेट लिमिटेडच्या भाधाराकानी लक्ष देण्यासाठी

अनु. क्र.	विवरण	तपशिल
१	कॉर्पोरेट कर्जदाराचे नाव	आदित्यमान एंटरप्रायझेस प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या सामावेशाचा दिनांक	२९/११/२०२२
३	कॉर्पोरेट कर्जदार ज्या प्राधिकरणाच्या अंतर्गत समाविष्ट / नोंदणीकृत आहे त्याचे नाव	कंपनी अधिनियम, २०१३ अंतर्गत समाविष्ट कंपनी, महाराष्ट्र (पुणे) च्या रजिस्ट्रारकडे नोंदणीकृत
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटटी नं./ कॉर्पोरेट कर्जदाराचा लिमिटेड लायबिलिटी आयडेंटटी नं.	यु५०५००पी एन२०२२पीटीसी२१६५१७
५	नोंदणीकृत कार्यालयाचा पत्ता आणि कॉर्पोरेट कर्जदाराचे मुख्य कार्यालय (जर असल्यास)	सी/ओ मिनाक्षी कांबळे, एच नं.४ ए/पी-म्हैसाळता. मिरज, सांगली, महाराष्ट्र, भारत, ४१६४०९
६	दिवाळखोरी ठराव प्रक्रिया समाप्तीचा दिनांक	**२ सप्टेंबर, २०२५**
७	कॉर्पोरेट कर्जदाराचे परीसमापन सुरु होण्याचा दिनांक	**२४ सप्टेंबर, २०२५**
८	परीसमापकाचे नाव आणि नोंदणीकरण क्रमांक	**विवेक मुरलीधर दाभाडे** आयबीबीआय नोंदणी क्रमांक आयबीबीआय/आयपीए-००१/आयपी-पी००१६६/ २०१७-२०१८/१०५७०.
९	मंडळाकडे नोंदणीकृत असल्यानुसार परीसमापकाचा पत्ता आणि ई-मेल आयडी	फ्लॅट नं.२७, रोझवुड-ए, रिद्धी सिद्धी पॅराडाईज, धायरी, पुणे- ४११०४१, महाराष्ट्र. **ईमेल:** ipvivekdabhade@gmail.com
१०	परीसमापकासोबत पत्रव्यवहारासाठी पत्ता आणि ई-मेल आयडी	फ्लॅट नं.२७, रोझवुड-ए, रिद्धी सिद्धी पॅराडाईज, धायरी, पुणे- ४११०४१, महाराष्ट्र. **ईमेल:** adityamancirp@gmail.com
११	दाव्यांच्या सादरीकरणासाठी शेवटचा दिनांक	**३० ऑक्टोबर २०२५**

सूचना ह्याद्वारे देण्यात येत आहे की राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई न्यायपीठाने **आदित्यमान एंटरप्रायझेस प्रायव्हेट लिमिटेडचे** परीसामापन सुरु करण्याचे आदेश **२४/०९/२०२५** जारी केला आहे.
आदित्यमान एंटरप्रायझेस प्रायव्हेट लिमिटेडच्या समभाग धारकांना ह्याद्वारे विनंती करण्यात येत आहे की रकाना क्र. १० मध्ये नमूद करण्यात आलेल्या परीसमापक ह्यांच्या पत्त्यावर **३०/१०/२०२५** रोजी पर्यंत किंवा त्यापूर्वी त्यांचे दावे सादर करण्यात यावेत...
वित्तिय धनकोनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व कर्जदार पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात.
दाव्यांचा खोटा किंवा दिशाभूल करणारा पुरावा सादर केल्यास दंड आकारला जाईल.
परीसमापकाचे नाव आणि सही: दीप्ती अमित थिटे
जर एखाद्या भागधारकाने लिक्विडेशन प्रक्रियेदरम्यान त्यांचे दावे सादर केले नाहीत, तर अशा भागधारकाने भारतीय दिवाळखोरी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियमावली, २०१६ अंतर्गत कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रियेदरम्यान सादर केलेले दावे कलम ३८ अंतर्गत सादर केले असल्याचे मानले जाईल.
विवेक मुरलीधर दाभाडे
लिक्विडेटरआदित्यमान एंटरप्रायझेस प्रायव्हेट लिमिटेडसाठी
आयबीबीआय/आयपीए-००१/आयपी-पी००१६६/२०१७-२०१८/१०५७०
एएफए - ३१.१२.२०२५ पर्यंत वैध
दिनांक: - ०९.१०.२०२५
ठिकाण: - पुणे

E-AUCTION NOTICE

M/s ARS ENERGY PVT. LTD.

(UNDER CIRP)

Reg. Off.: 207, Eguvarpalayam Village, Gummidipondi, Tiruvallur, Gummidipundi, Gummidipundi, Tamil Nadu, India - 601201

Under **Insolvency and Bankruptcy Code, 2016,** the following Inventory owned by the Corporate debtor **M/s ARS Energy Pvt. Ltd.,** having **CIN No.: U40100TN1990PTC032178** and as approved for sale by **NCLT Chennai** vide order dated **02.06.2025**, is for sale by the undersigned Resolution Professional, as per terms contained in this notice and as per the detailed process document. The sale of the inventory will be done by the undersigned through the e-auction platform **https://ncltauction.auctiontiger.net**

Asset sold in E-auction	Reserve Price	EMD (@10% of Reserve price) ₹	Incremental value during E-auction ₹
One Lot of Imported Coal, usable in Thermal Power Plants	Rs. 2,59,87,500/-	Rs. 25,98,750/-	1.00 Lakhs

Inspection of assets and Submission of EOI within this timeline only. EOI to be submitted by mail to: cirp.arsenergy@gmail.com. **Assets are available for inspection at the factory address: No.207, Eguvarpalayam Village, Gummidipondi, Tiruvallur, Gummidipundi, Gummidipundi, Tamil Nadu, India – 601201**	Between 10.00 AM to 5.00 PM from 10.10.2025 to 15-10-2025
Last date for remittance of EMD	On or before 6.00 PM on 15-10-2025
E-Auction Date	**17-10-2025**
Full payment by the Successful bidder to be remitted and then only material can be dispatched to the Successful bidder.	23-10-2025

Terms and Condition of the E-auction are as under:

1) **EOI** submitted with discrepancy or incomplete documents, shall not be allowed for participation in **E-auction.**
2) The Coal available in the Company is sold as one Lot, on **"As is Where is" and "Whatever there is" basis.**
3) The E-auction is scheduled on **17.10.25 from 2.00 pm to 4.00 pm .**
4) The **EMD** of unsuccessful options and participation fee shall be refunded **within 10 days** of completion of E-auction.
5) Bidding will be allowed only if **EMD** prescribed is remitted within the specified timeline.
6) The Registration charges, GST, and other applicable charges, if any, shall be paid extra by the successful bidders, to conclude the sale.
7) E-Auction will be conducted on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" "NO RECOURSE WHATSOVER BASIS"** through approved service provider M/s e-procurement Technologies Limited (Auction Tiger).
8) The Complete E-Auction process document including Bid Form, Declaration and Undertaking Form, other Terms and Conditions of online auction sale are available on **website https://ncltauction.auctiontiger.net. Contact: Mr. Praveen kumar Thevar at +91-9722778828/6351896834/ 079 6813 6855/854 E-mail : praveen.thevar@auctiontiger.net, nclt@auctiontiger.net /support@auctiontiger.net.**
9) E-auction process documents may also be obtained by writing to the Resolution Professional in **email: cirp.arsenergy@gmail.com.**

Sd/-
Smt.Ramanathan Bhuvaneshwari
Resolution Professional
IP Reg. No: IBBI/IPA-002/IP-N00306/2017-18/10864

Date: 10-10-2025
Place: Chennai

---

tbo.com | TBO Tek Limited

Registered Office: E-78, South Extension Part I, New Delhi-110049, India
Corp Office: Plot No. 728, Udyog Vihar Phase-V, Gurugram-122016, Haryana, India
CIN: L74999DL2006PLC155233, **Website:** www.tbo.com
Email: corporatesecretarial@tbo.com, **Tel.:** +91124 499 8999

POSTAL BALLOT NOTICE AND EVOTING INFORMATION

Members are hereby informed that pursuant to the provisions of Sections 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 (the "**Act**") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, each as amended from time to time (the "**Rules**"), General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020 along with subsequent circulars issued by Ministry of Corporate Affairs in this regard, the latest being General Circular No. 3/2025 dated September 22, 2025 (hereinafter collectively referred to as "**MCA Circulars**"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("**SEBI Listing Regulations**"), read with Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024 along with subsequent circulars issued by the Securities and Exchange Board of India ("**SEBI**") in this regard (collectively referred to as "**SEBI Circulars**"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("**SS-2**") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the approval of the members is being sought for the following matter by way of Postal Ballot through remote e-voting process ("**e-voting**"):

Item No.	Type of Resolution	Particulars
1	Special Resolution	To consider and approve creation and enforcement of security on or disposal of more than 20% of assets of material subsidiaries and possible reduction of shareholding in material subsidiaries to 50% or below

In accordance with the MCA Circulars, the Company has sent the Postal Ballot Notice ("**Notice**") on Thursday, October 9, 2025, only through electronic mode to the members whose e-mail IDs were registered with Company/Registrar and Transfer Agent/Depository Participants/Depositories and whose names appeared in the Register of Members/list of beneficial owners maintained by the Company/Depositories as on Friday, October 3, 2025, i.e., the **Cut-Off Date**.

The said Notice, *inter-alia*, indicating the process and manner of e-voting is also available on the Company's website at www.tbo.com and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("**NSDL**") at www.evoting.nsdl.com. Members who did not receive the Notice may download it from the aforementioned websites.

In compliance with the MCA circulars, the Company has sent the Notice in electronic mode only. Hence, the hard copy of Notice along with Postal Ballot forms and pre-paid business envelope has not been sent to the Members for this Postal Ballot.

The documents referred to in the Notice are available for inspection electronically and members seeking to inspect such documents can send an e-mail to corporatesecretarial@tbo.com mentioning his/her/its folio number/DP ID and Client ID.

Instructions for remote e-voting ("e-voting"):

In accordance with the applicable circulars issued by the MCA, the Company is providing its members, the facility to exercise their right to vote on the resolution proposed in the Notice only by electronic means. The communication of the assent or dissent of the members would take place through the e-voting process only. The Company has engaged the services of NSDL as the agency to provide e-voting facility. Members can cast their votes during the period mentioned below:

Commencement of e-voting	9.00 a.m. (IST) on October 10, 2025, Friday
Conclusion of e-voting	5.00 p.m. (IST) on November 8, 2025, Saturday

The e-voting shall not be allowed beyond the aforesaid date and time, and the e-voting module shall be forthwith disabled upon the expiry of the aforesaid period. Once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently or cast the vote again.

Manner of e-voting by members holding shares in dematerialised mode, physical mode and members who have not registered their e-mail addresses has been provided in the Notice along with the manner in which members, who have forgotten the User ID and Password, can obtain/generate the same.

Only a person, whose name is recorded in the register of members/list of beneficial owners as on the Cut-Off Date shall be entitled to participate in the e-voting. The voting rights of a Member shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company as on the Cut-Off Date. A person who is not a member as on the Cut-Off Date, should treat the Notice for information purpose only.

Manner of registering/updating e-mail address:

a) Members holding shares in physical mode, if any, who have not registered/updated their e-mail addresses with the Company, are requested to register/update their e-mail address by submitting Form ISR-1 dully filled and signed along with requisite supporting documents to KFin Technologies Limited (Unit: TBO Tek Limited) at Selenium Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500032.

b) Members holding shares in dematerialised mode, who have not registered/updated their e-mail addresses with the Depository Participant(s), are requested to register/update their e-mail address with the Depository Participant(s) where they maintain their demat accounts.

The Board of Directors has appointed Ms. Shirin Bhatt, (FCS: 8273, COP No.: 9150), Practicing Company Secretary, (M/s Shirin Bhatt & Associates, Company Secretaries having Firm Registration Number S2011DE162600) as the Scrutiniser for conducting this Postal Ballot process through e-voting in accordance with the law in a fair and transparent manner.

The results of e-voting will be announced on or before 2 (two) working days from the conclusion of the e-voting and will be displayed on the website of NSDL and the Company, besides being communicated to the Stock Exchanges. The resolution, if approved, shall be deemed to have been passed on the last date of e-voting i.e., Saturday, November 8, 2025.

In case of any query regarding e-voting, please refer Frequently Asked Questions (FAQs) and e-voting user manual for Members available at the download section at www.evoting.nsdl.com or contact Ms. Pallavi Mhatre, Senior Manager, NSDL at 301, Naman Chambers, Plot C-32, G-Block, 3rd Floor, Bandra Kurla Complex, Bandra East, Mumbai 400051 at Telephone No. 022-48867000 or send a request at evoting@nsdl.com or write an e-mail to Company Secretary of the Company at corporatesecretarial@tbo.com.

By order of the Board of Directors
For **TBO Tek Limited**
Sd/-
Neera Chandak
Company Secretary

Date: October 9, 2025
Place: Gurugram

GOVERNMENT OF TAMIL NADU FINANCE DEPARTMENT, CHENNAI-9

Auction of 4 Year Tamil Nadu Government Stock (Securities)

1. Government of Tamil Nadu has offered to sell by auction of the dated securities for an amount of **Rs.1000 crore by Fresh issue for 4 year** in the form of Stock to the Public by auction for an aggregate amount of **Rs.1000 crores**. Securities will be issued for a minimum nominal amount of Rs.10,000/- and multiples of Rs.10,000/- thereafter. Auction which will be yield based under multiple price format will be conducted by Reserve Bank of India at Mumbai Office (Fort) on **October 14, 2025.**
2. The Government Stock up to 10% of the notified amount of the sale will be allotted to eligible individuals and institutions subject to a maximum limit of 1% of its notified amount for a single bid as per the Revised Scheme for Non-competitive Bidding facility in the Auctions of State Government Securities of the General Notification (Annexure II). Under the scheme, an investor can submit a single bid only through a bank or a Primary Dealer.
3. Interested persons may submit bids in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System as stated below on **October 14, 2025.**
   a) The competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between **10.30 A.M.** and **11.30 A.M.**
   b) The non-competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between **10.30 A.M.** and **11.00 A.M.**
4. The yield percent per annum expected by the bidder should be expressed up to two decimal points. An investor can submit more than one competitive bid at different rates in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System. However, the aggregate amount of bids submitted by a person should not exceed the notified amount.
5. The result of auction will be displayed by Reserve Bank of India on its website on **October 14, 2025.** Successful bidders should deposit the price amount of Stock covered by their bids by means of a Bankers' Cheque or Demand Draft payable at Reserve Bank of India, Mumbai (Fort) or Chennai on **October 15, 2025** before the close of banking hours.
6. The Government Stock will bear interest at the rate determined by Reserve Bank of India at the auction and interest will be paid half yearly on **April 15 and October 15.** The Stock will be governed by the provisions of the Government Securities Act, 2006 and Government Securities Regulations, 2007.
7. The stocks will qualify for ready forward facility.
8. For other details please see the notifications of Government of Tamil Nadu Specific Notification Number **848(L)/W&M-II/2025** dated **October 09, 2025.**

T.Udhayachandran
Principal Secretary to Government,
Finance Department, Chennai-9.

DIPR/ 1188 /DISPLAY/2025

TATA POWER DELHI DISTRIBUTION LIMITED

TATA POWER-DDL

A Tata Power and Delhi Government Joint Venture
Regd. Office: NDPL House, Hudson Lines, Kingsway Camp, Delhi-110 009
CIN No. U40109DL2001PLC111526, Website: tatapower-ddl.com

NOTICE INVITING TENDERS

Oct 10, 2025

TATA Power-DDL invites tenders as per following details:

Tender Enquiry No. Work Description	**Estimated Cost/EMD (Rs.)**	**Availability of Bid Document**	**Last Date & Time of Bid Submission/ Date and time of Opening of bids**
TPDDL/PMG/Tender/Power/ Purchase-2025-26/01 Notice Inviting bids for procurement of Up to 650 MW RTC/Slot wise power under Short Term arrangement for the period from 16.04.2026 to 30.09.2026.	As per Guidelines for short term procurement of power notified by the Ministry of power as amended time to time.	10.10.2025	29.10.2025;1300 Hrs/ 29.10.2025;1330 Hrs

Complete tender and corrigendum document is available on our website **www.tatapower-ddl.com** → Vendor Zone → Tender / Corrigendum Documents

---

SIKA INTERPLANT SYSTEMS LIMITED

CIN : L29190KA1985PLC007363 Regd. Off. : No.3, Gangadharchetty Road, Bangalore 560042
Ph : 080 49299144 Email : comp.sec@sikaglobal.com, Website : www.sikaglobal.com

Important Notice to Shareholders

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

In accordance with SEBI circular no. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025, shareholders are hereby informed that a special window has been opened for a period of six (6) months, from 7th July, 2025 till 6th January, 2026 for the re-lodgement of transfer requests of physical share certificate.

This facility is applicable to transfer deeds lodged prior to April 1, 2019 which were rejected, returned or not attended due to deficiencies in the documents/process/or otherwise. Securities that are lodged and if found to be in order, shall be issued only in Demat mode. Hence Investors should have Demat account and provide Client Master List (CML) along with other documents. Due process shall be followed for such transfer request.

Investors who wish to avail the opportunity are requested to contact our Registrar and Share Transfer Agent, Integrated Registry Management Services Private Limited, at blr@integratedindia.in; Contact No: (080) 23460815 to 818, Address: No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru – 560003.

For SIKA INTERPLANT SYSTEMS LIMITED
Sd/-
Suraj Kumar Sahu
Company Secretary & Compliance Officer
Membership No. 38555

Place : Bengaluru, India
Date : 09.10.2025

ITI Asset Management Limited
Investment Manager for ITI Mutual Fund
Registered Office: ITI House, 36, Dr. R. K. Shirodkar Marg, Parel, Mumbai - 400 012, Maharashtra

Toll Free No: 1800 266 9603
E : mfassist@itiorg.com
W : www.itiamc.com
CIN: U67100MH2008PLC177677

ITI MUTUAL FUND
Long-term wealth creators

NOTICE No. 66/2025

Notice to the Investors/Unit holders of ITI Balanced Advantage Fund (the Scheme)

NOTICE is hereby given that ITI Mutual Fund Trustee Private Limited, Trustee to ITI Mutual Fund has approved the following distribution under Income Distribution cum Capital Withdrawal Option ("IDCW Option") of the Scheme, subject to availability of distributable surplus on the record date i.e. on October 14, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ Per unit) (Face value of ₹ 10/- each)$#	NAV as on October 8, 2025 (₹ Per unit)
ITI Balanced Advantage Fund		
Regular Plan - IDCW Option	0.06	12.51
Direct Plan - IDCW Option	0.06	14.21

$The distribution will be subject to the availability of distributable surplus and maybe lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Scheme.

Subject to deduction of applicable statutory levy, if any

*or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Scheme, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Scheme would fall to the extent of payout and statutory levy (if applicable).

For ITI Asset Management Limited
(Investment Manager for ITI Mutual Fund)
Sd/-
Authorised Signatory

Place : Mumbai
Date : October 09, 2025

Unit holders are requested to update their PAN, KYC, email address, mobile number, nominee details with AMC and are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Mutual Fund as well as check for any unclaimed redemptions or Income Distribution cum Capital Withdrawal ('IDCW') payments.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Aditya Birla Sun Life Mutual Fund

ADITYA BIRLA CAPITAL
MUTUAL FUNDS

Aditya Birla Sun Life AMC Limited(Investment Manager for Aditya Birla Sun Life Mutual Fund) Registered Office: One World Center, Tower 1, 17th Floor, Jupiter Mills, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400 013. Tel.: 4356 8000. Fax: 4356 8110/8111. CIN: L65991MH1994PLC080811

Notice

Notice is hereby given that in accordance with Regulation 59(A) of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with paragraph 5.1.3. of the Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, the half yearly portfolio of the Schemes of Aditya Birla Sun Life Mutual Fund ('the Fund') as on September 30, 2025 has been hosted on the website of the Fund viz. https://mutualfund.adityabirlacapital.com and on the website of AMFI viz. www.amfiindia.com.

Investors can request for a physical copy or electronic copy of the half yearly portfolio through any of the following modes:

1) Telephone: Call at our Investor Contact Centre at 1800-270-7000 (Toll free) from 10 AM to 7 PM.
2) Email: Send an email to care.mutualfunds@adityabirlacapital.com
3) SMS: Send an SMS to 567679 from investor's registered mobile number. SMS format: HYR <SPACE>PAN. Example: HYR ABCDE1234H
4) Written request (letter) to:
   a) Registered office or any of the Investor Service Centers of Aditya Birla Sun Life AMC Limited.
   or
   b) Computer Age Management Services Limited (CAMS) at Rayala Towers 1, 158, Anna Salai, Chennai - 600 002.

Unitholders are requested to update their latest e-mail id and mobile number to help us serve better.

For Aditya Birla Sun Life AMC Limited
(Investment Manager for Aditya Birla Sun Life Mutual Fund)
Sd/-
Authorised Signatory

Place: Mumbai
Date: October 09, 2025

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

भारतीय कंटेनर निगम लिमिटेड
Container Corporation of India Ltd.

(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)

कॉनकॉर CONCOR A Navratna Company

No.MSTC/Area-III/CONCOR/CHENNAI 2/25-26/36906/36907/36908/36909

Online Public Auction Sale

CONCOR invites online auction sale of uncleared/unclaimed imported cargo, damaged domestic containers, domestic cargo available at CONCOR Terminals (Bangalore, Cochin, Hyderabad & Naya Raipur) in Area-III (South). For Import Cargo the Public Auction is organized under Provisions of Section 48 of the Customs Act, 1962, without any further notice to Importer/Consignee. Valid objections, if any, against sale of goods involving cases under appeal or with Hon'ble Court may be submitted to CONCOR within 7 days from the issue of this notice, otherwise it would be presumed that Importer/Consignee has no objection and the goods may be sold without any further notice. Online Auction is conducted through M/s MSTC Ltd., an authorized e-commerce service provider for M/s CONCOR. The inspection of containers/cargo would be from 10.10.25 to 23.10.25 on working days/hours in the respective CONCOR terminals. Online auction is scheduled on 24.10.25. For details please log on to www.concorindia.com or eprocure.gov.in or www.mstcindia.co.in or contact CONCOR-044-26482192 or MSTC Ltd. Ph: 044-25219004, e-Mail:mhjain@ mstcindia.co.in. Further, please note corrigendum, if any, will be hosted on above websites only.

Sd/-Area Head-III (South)

DATE : 07/10/2025

MISPLACED

This is to bring to the kind notice of the public that, I **MR. SANGRAM SAMPATRAO DESHMUKH & MRS. APARNA SANGRAM DESHMUKH,** has misplaced Original Papers of **DEED OF APARTMENT, Registration Receipt & Index 2** of my property i.e. All that piece and parcel of **Apartment No.23, admeasuring area 165.70 sq.mtrs Built up** consisting two floors along with including **attached terrace 29.18 sq.mtrs and top terrace admeasuring area 43.49 sq.mtrs., along with Garden area admeasuring 139.03 Sq.mtrs., and Porch admeasuring 26.85 Sq.mtrs. (along with the land apartment admeasuring 238.55 sq.mtrs.for garden, porch, attached terrace & Top terrace) the Bunglow/Twin Bunglows** name **'Anther' bearing No.B1** in the project known as **"Anther"** constructed on the said land mentioned in the **schedule-I** hereinabove. **Total admeasuring salable arca 244.42 sq.mtrs. along with 7.75% undivided shares.** Which is duly register in the office of Sub Registrar **Haveli 01**, vide **Document No.3132/2009 Dtd.18/05/2009.** He also lodged **lost report in Karad City Police Station vide 1991/2025 dtd.06/10/2025.** Any objection to be notified within 2 days of this notice to Society office.

ADV. VINOD TATYABA YADAV
B.S.L. LL.B.
ADVOCATE & LEGAL CONSULTANT
Office Add : Office No. 2, Ganesh Angan, Opp. Viniyard Church, Ganesh Nagar, Dapodi, Pune 411 012
Mob : 7744 87 2244

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम A Government of India Undertaking

POSSESSION NOTICE

- Station Road Ch. Sambhajinagar Branch-
Plot No. 28/29, Hajari Chambers, Station Road, Chh. Sambhajinagar - 431005.

Whereas,

The, undersigned being the Authorized officer of Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **30.07.2025** calling upon the borrowers/guarantors/mortgagors **Mr. Kailash Gopinath Shinde** to repay the amount mentioned in the notice being **Rs. 30,51,278.51/- (Rupees Thirty Lakh Fifty One Thousand Two Hundred Seventy Eight and Fifty One Paisa Only)** together with interest as per the contractual rate from **30.07.2025** within 60 days from the date of receipt of the said notice.

The borrowers/guarantors/mortgagors having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on **07.10.2025**.

The borrowers/guarantors/mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount of **Rs. 30,51,278.51/- (Rupees Thirty Lakh Fifty One Thousand Two Hundred Seventy Eight and Fifty One Paisa Only)** together with interest asper the contractual rate from **30.07.2025**.

Description of Secured Assets:- All the piece and parcel of Row House No. D-27, Bhuvi Anadban, Gat No. 135, Village Gandheli, Tal. & Dist. Chh. Sambhajinagar 431007. Plot Area 66.11 Sq. Mtrs. and Build Up Area 75.47 Sq. Mtrs. onwed by **Mr. Kailash Gopinath Shinde**. **Bounded as under**:- **East** : Plot No. 33, **South**: Row House No. D-28, **West**: 12 Meter Road, **North**: Plot No. 26.

Date: 07.10.2025
Place: Chh. Sambhajinagar

STAMP

Authorised Officer
Union Bank of India

---

shah investor's home ltd®

Shah Investor's Home Limited Files Draft Red Herring Prospectus With SEBI

Ahmedabad, October 10th, 2025 – Shah Investor's Home Limited (SIHL, The Company), a diversified financial services provider offering broking, depository, distribution services, and margin trading facilities, has filed its Draft Red Herring Prospectus with NSE & BSE on September 29, 2025. The issue size will be of up to **54,00,000 equity shares with a face value of Rs.10 each,** all of which will be issued as a fresh issue.

SIHL's objective is to utilize the proceeds to support working capital requirements and for general corporate purposes.

For the period ended 31st March 2025, the Company reported consolidated Revenue of Rs. 9,427.39 Lakhs, EBITDA of Rs.3,531.31 Lakhs & PAT of Rs. 2,338.50 Lakhs.

About Shah Investor's Home Limited:

Shah Investor's Home Limited, incorporated in 1994, having registered office at GIFT city, Gandhinagar, Gujarat, is a retail broking firm offering a range of services encompassing equity and derivatives brokerage, with over three decades of experience. Its services facilitate the buying and selling of financial products such as equities, IPO investments, mutual fund distribution, and other securities. While the company's core operations include equity and derivatives brokerage, it primarily focuses on providing secondary market broking services to retail customers, comprising both resident and non-resident Indians. In addition to executing buy and sell orders, the company also offers mutual fund distribution, margin funding, and stock lending and borrowing services

As of March 31, 2025, the company has served over 100,000 demat accounts, with more than 37,810 active clients and partnerships with over 184 authorised persons. Its operations are conducted through 11 branches across India, located in Mumbai, Ahmedabad, Vadodara, Junagadh, Gandhinagar, and Rajkot. The company's multi-channel presence, through its branches and network of authorised persons, enables it to service clients across Gujarat and Maharashtra. The focus on these two key geographies is driven by efforts to diversify the clientele and capture new opportunities from both HNIs and retail customers.

FORM B
PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ADITYAMAN ENTERPRISES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Adityaman Enterprises Private Limited
2.	Date of incorporation of corporate debtor	29/11/2022
3.	Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 2013 registered with Registrar of Companies, Maharashtra (Pune)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50500PN2022PTC216517
5.	Address of the registered office and principal office (if any) of corporate debtor	C/O Minakshi Kamble, H No.4 A/P-Mhaisal Tal- Miraj, Sangli, Maharashtra, India, 416409
6.	Date of closure of Insolvency Resolution Process	**2nd September, 2025.**
7.	Liquidation commencement date of corporate debtor	**24th September, 2025**
8.	Name and registration number of the insolvency professional acting as liquidator	**Vivek Murlidhar Dabhade** IBBI Registration No. IBBI/IPA-001/IP-P00166/2017-2018/10570.
9.	Address and e-mail of the liquidator, as registered with the Board	Flat No.27, Rosewood-A, Riddhi Siddhi Paradise, Dhayari, Pune- 411 041, Maharashtra. **Email:** ipvivekdabhade@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No.27, Rosewood-A, Riddhi Siddhi Paradise, Dhayari, Pune- 411 041, Maharashtra. **Email:** adityamancirp@gmail.com
11.	Last date for submission of claims	**30th October, 2025**

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Adityaman Enterprises Private Limited** on **24/09/2025**.

The stakeholders of **Adityaman Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before **30/10/2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Sd/-
Vivek Muralidhar Dabhade
Liquidator
For Adityaman Enterprises Private Limited
IBBI/IPA-001/IP-P00306/2017-18/10570
AFA Valid up to – 31.12.2025
Date: - 09.10.2025
Place: - Pune